

**Purchase of Water Meters by Government Servants Occupying Government Quarters**

4547. SHRI MANIBHAI J. PATEL: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether Government are aware that the Commissioner of the Municipal Corporation of Delhi (Water Supply and Sewage Disposal Undertaking) has recently notified through newspapers according to which Government servants occupying Government quarters with unmetered water connections are also required either to purchase their own water meters for fixing in their quarters or to pay a security deposit of Rs. 75 for fixing the meters by Corporation within a period of six months;

(b) whether it is also a fact that the cash deposit is being demanded from the Government servants in spite of their having furnished security letters from their respective offices covering the required amount;

(c) if so, the reasons therefor; and

(d) the steps taken by Government to mitigate the financial hardships faced by Government servants as a result thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) Yes, Sir.

(b) Yes, Sir.

(c) and (d) The Municipal Corporation of Delhi have decided that allottees of unmetered residences shall have to make a security deposit of Rs. 75/- to the Corporation for fixing the meters. The Corporation had been requested to reconsider their stand and to accept the security letters from the respective offices of the allottees but they have declined to do so.

**Gujranwala House Building Cooperative Society, Delhi**

4548. SHRI GHAYOOR ALI KHAN: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that while the Gujranwala House Building Cooperative Society has already charged their members the full amount for the plots of various sizes,

the plots being offered to them are of smaller sizes;

(b) if so, the reasons therefor; and

(c) the steps being taken by Government to see that the allotment of the remaining plots is completed early and judiciously?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) and (b). In order to accommodate maximum number of members within the land allotted by the Administration and also to achieve density of population according to the requirement of the Master Plan, the sizes of the plots had to be reduced and it was confirmed by the General Body of the Society. This position was made clear to members in December, 1966 and they were asked to deposit the remaining instalments according to the revised sizes of the plots offered to them and the amount has been deposited by the members accordingly.

(c) As against 592 residential plots of various sizes in the sanctioned lay out plan of the Gujranwala Co-operative House Building Society, the 'draw of lots' in respect of 260 plots of 167 Sq. yds. each was held on 18.8.1968. However, approval for the allotment of plots of 167 Sq. yds. has not yet been given, since the perpetual lease of the residential plots has not been executed in favour of the Society. Soon after the 'draw of lots' of 260 plots, the Society submitted a proposal for the allotment of the remaining categories of plots. Since the number of plots was less than the number of members in each category, the proposal of the Society for the allotment of plots on seniority basis to its members was accepted and the Society was asked on 27.9.1968 to make arrangements for the holding of 'draw of lots' as early as possible. The 'draw of lots' would be held under the supervision of two Gazetted Officers of the Delhi Administration to ensure fair allotment to all the members.

**Architects in Directorate General of Health Services**

4549. SHRI ABDUL GHANI DAR: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that some Architects in the Directorate General of Health